

**Notifications of the Ministry of Finance
(Department of Revenue*)**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 29 of the Income Tax Act, 1961:—

(i) S.O. Nos. 4288 to 4300, dated the 25th December, 1982,

(ii) S.O. Nos. 1080 to 1095, dated the 19th February, 1983.

[Placed in Library. See No. LT-5895/83 for (i) and (ii)].

**Notifications of the Ministry of Finance
(Department of Revenue) with
explanatory Memoranda**

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) together with Explanatory Memoranda thereon, under section 159 of the Customs Act, 1962:—

(i) G.S.R. Nos. 62(E), and 63(E), dated the 11th February 1983,

(ii) G.S.R. Nos. 80(E) and 81(E) dated the 14th February, 1983.

(iii) G.S.R. No. 83(E), dated the 15th February, 1983.

[Placed in Library. See No. LT-5896/83 for (i) to (iii)].

**Central Excise (2nd Amendment) Rules,
1983**

SHRI PATTABHI RAMA RAO:— Sir, I also beg to lay a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 48(E), dated the 16th February, 1983, publishing the Central Excise (2nd Amendment)

Rules, 1983, under sub-section (2) of section 38 of the Central Excises and Salt Act 1944. [Placed in Library. See No. LT-5894/83].

**Report and Accounts (1981-82) of the
Hindustan Organic Chemicals Limited,
Rasayani Distt. Raigad (Maharashtra)**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers

(i) Twenty-first Annual Report and Accounts of the Hindustan Organic Chemicals Limited, Rasayani, Distt. Raigad (Maharashtra) for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT-5930/83 for (i) and (ii)].

**Reports and Accounts (1981-83) of the
various Public Sector Undertakings
under Companies Act, 1956 and
related Papers**

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): Sir, I beg to lay on the Table:—

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Eighth Annual Report and Accounts of the Bharat Refractories Limited, Bokaro Steel City (Bihar), for the year 1981-82 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon